

**SHRI S. A. SHAMIM:** He has not seemed to be Mr. Swell.

**SHRI DINEN BHATTACHARYYA** I will ask again: "Where is the end?" The next point I want to make with your permission, Sir, is that even during the British days, we were in jail. I do not know how many of the Congressites were there in the British jails but at that time, there was a rule that a detenu will be treated in such-and-such a manner. If they are the earning members of the family their families used to get family allowance. Now all these have been stopped. Recently a memorandum has been sent by the inmates of the Tihar Jail, which says there is no family allowance, no guarantee for minimum amount of food which is necessary for a human being, no facilities for meeting the relatives regularly and no clothing. This is the memorandum which they have submitted to the Governor. I hope he has received a copy of it. No action has been taken on that.

I know three or four cases where the detenus have died because there was no treatment inside the jail. There is the famous case of Bihari Bhanu in Rajasthan. There are similar cases in Assam and other States. The minimum treatment should be guaranteed to the detenus. Though there is a provision, they are not acting on that provision. Under section 6 you have to make a rule. You will say that the State Governments have to do it. But ultimately, it is your Act. You have to guarantee the minimum conditions, decent living conditions inside the jail and medical treatment, family allowance and other allowances which they were enjoying even during the British days. So, I would request the Minister to look into it.

With these words, I emphatically oppose the proposed Bill. I say that it is nothing but giving a bluff to the people to say it is the end. It is not the end. They will again come with another extension, nobody knows how long.

**MR. DEPUTY-SPEAKER:** As agreed, we will have another one hour for the Members on Monday, or whenever this is taken up. Now we take up Private Members' Business.

15.33 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### SIXTY-FIFTH REPORT

**SHRI RAJDEO SINGH (Jaunpur):** I beg to move:

"That this House do agree with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th August 1976."

**MR. DEPUTY-SPEAKER:** The question is:

"That this House do agree with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions Presented to the House on the 12th August, 1976."

The motion was adopted.

15.33 hrs.

#### CONSTITUTION (AMENDMENT) BILL—contd

(Amendment of article 75) by Shri  
Bibhuti Mishra

**MR. DEPUTY-SPEAKER:** We now take up further consideration of the Bill to amend the Constitution by Shri Bibhuti Mishra. Two hours were allotted. One hour was taken and one hour is the balance. Shri Hari Singh was on his legs on the last occasion. He may continue his speech.